



**BEFORE THE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH, PUNE  
ORIGINAL APPLICATION NO.61 OF 2025 (WZ)**

Supreme Pallacio Co-operative  
Housing Society .....Applicant

Versus

State of Maharashtra & Ors .....Respondents

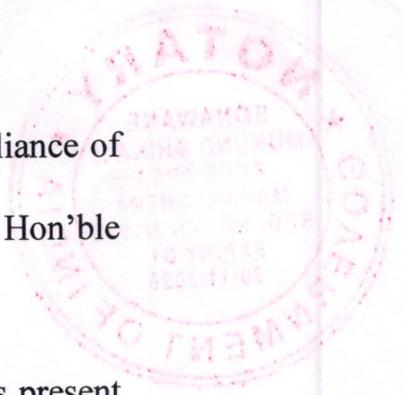
**ADDITIONAL AFFIDAVIT IN REPLY ON BEHALF  
OF RESPONDENT NO.3PUNE MUNICIPAL  
CORPORATION (PMC).**

I, Jaywant Baburao Pawar, Executive Engineer of the Building Permission Zone 3 Department, PMC of the Respondent Corporation having my office at Pune Municipal Corporation Building ShivajinagarPune do hereby state on solemn affirmation as under:

- (1) I am working in the capacity of the Executive Engineer in the Pune Municipal Corporation. I am filing this Affidavit-in-Reply to oppose the contents of the Application preferred and reliefs sought by the Applicant in the above captioned matter. I am filing this

present Additional Affidavit-in-Reply in compliance of order dated 26/09/2025 passed by this Hon'ble Tribunal.

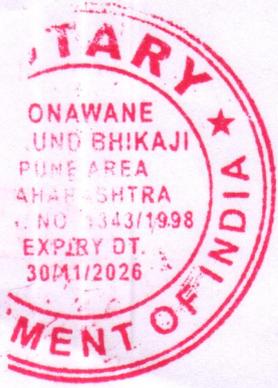
- (2) I am authorized by the Respondents to file this present Affidavit-in-Reply in my official capacity and as such I disassociate myself from any personal assertions made against me by the Applicant in the present Application, I have perused the documents brought on record by the Applicant and have understood the contents of the Application and based on the documents and information available in relation to the said issue.
- (3) I say and submit that present application pertains to violation of Air and Noise Pollution and C&D Waste from the residential and commercial building done by the Respondent No. 4-Project Proponent M/s Advik Real Estate LLP at Survey No.291, Village Baner, Taluka Haveli, District Pune within the limits of Answering Respondent.
- (4) I say and submit that on 28/05/2024 Answering Respondent has visited the site in question and



cautioned the No. 4-Project Proponent to abide the compliance of Construction and Demolition Waste under the Construction and Demolition Waste Management Rules.

- (5) I say and submit that thereafter on 07/06/2024 present Applicant has made complaint via email with the Answering Respondent regarding the Noise and Air Pollution from the site of Respondent No. 4-Project Proponent. Hereto marked and annexed as “**Annexure R3-I**” a copy of email dated 07/06/2024. Therefore, in pursuance of site visit dated 28/05/2024 and upon email notice dated 07/06/2024 received from upon present Applicant, Answering Respondent on 07/06/2024 has imposed Rs 1,00,000/- penalty for the non-compliance of Construction and Demolition Waste under the Maharashtra Municipal Corporations Act, 1949. Hereto marked and annexed as “**Annexure R3-II**” a copy of Penalty Notice along with translation.

- (6) I say and submit that moreover, subject to cautioning the Respondent No. 4-Project Proponent, noncompliance

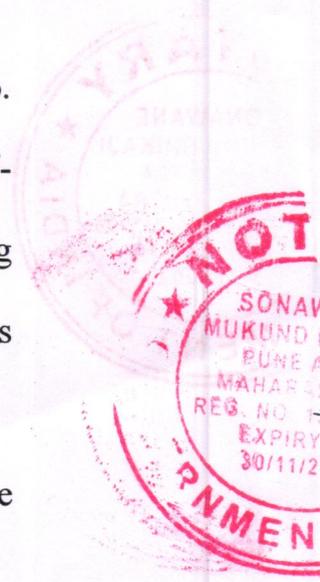


was observed ultimately Answering Respondent has issued Stop Work Notice dated 14/06/2024 to the Respondent No. 4-Project Proponent, U/s 267 (1) of Maharashtra Municipal Corporations Act, 1949 and U/s 54 of Maharashtra Regional and Town Planning Act, 1966.

Hereto marked and annexed as “Annexure R3-III” a copy of Stop Work order along with translation.

(7) I say and submit that on 20/06/2024 the Respondent No. 4-Project Proponent has deposited Rs 1,00,000/- penalty. Accordingly, on 16/07/2024 Answering Respondent has visited the site in question and has observed as below:-

- i. An acoustic system has been installed to prevent noise pollution.
- ii. A green net has been installed along the boundary wall to prevent air pollution.
- iii. As per the rules of Maharashtra Pollution Control Board construction work is being carried out between 9.00 am to 7.00 pm.



- iv. The area is being excavated with a breaker without using blasting.
- v. Care has been taken to spray water on the tractor to prevent dust from flying.
- vi. Transporting of Construction and Demolition waste is carried out in the truck, the road is being cleaned daily to prevent any accident due to soil falling on the public road.

In view of above observation, Respondent No. 4-Project Proponent has taken the necessary precautions/ measure.

Therefore, in pursuance of observation Answering Respondent has withdrawn the Stop Work Notice dated 14/06/2024 on 07/08/2024.

- 
- (8) I say and submit that Answering Respondent has sanctioned the plan under Maharashtra Regional and Town Planning Act, 1966 and Unified Development Control and Promotion Regulations.
  - (9) I say and submit that Answering Respondent has carried out latest site visit on 17/11/2025 and has observed that excavation work is completed and construction of basement

work is going on. Hereto marked and annexed as "Annexure R3-IV" a copy of site photographs.

- (10) I say and submit that all the prayers are against the Respondent No. 4-Project Proponent, however based on suo moto action taken and upon complaint received from the Applicant the Answering Respondent has monitored the compliance under the provision of Maharashtra Municipal Corporations Act, 1949 and Maharashtra Regional and Town Planning Act, 1966. Further it is submitted that allegation made by Applicant herein regarding Air and Noise Pollution to be dealt by respective authorities. Moreover, no relief is prayed against the Answering Respondent. Therefore, nothing survives against the Answering Respondent.

  
Executive Engineer  
Building Development Dept. Zone No. 3  
Pune Municipal Corporation

Pune

Respondent No. 3

Date: /12/2025

PMC



VERIFICATION

I, Jaywant Baburao Pawar, Age: Adult, Executive Engineer, Building Permission Department, authorized signatory for Pune Municipal Corporation do hereby state on solemn affirmation that what is stated forgoing Para's is true and correct to my own knowledge and belief.

Solemnly affirmed at Pune

This 04 DEC 2025 day of December, 2025

*Baburao Pawar*

Executive Engineer  
Building Development Dept. Zone No. 3  
Pune Municipal Corporation

Respondents No. 3

*Rgorg*

Adv. for Respondents No. 3



NOTED AND REGISTERED AT  
SERIAL NUMBER 1540/25

BEFORE ME

*M.B. Sonawane*

M. B. SONAWANE  
NOTARY GOVT. OF INDIA  
PUNE

04 DEC 2025



----- Forwarded message -----

From: **Commissioner Office (PMC)** <[mco@punecorporation.org](mailto:mco@punecorporation.org)>

Date: Fri, Jun 7, 2024 at 5:30 PM

Subject: Fwd: Serious concern over the excessive noise and dust due to construction activity for Kohinoor Business Tower, Pan card Club Road, Baner, Pune

To: Prashant Waghmare <[prashant.waghmare@punecorporation.org](mailto:prashant.waghmare@punecorporation.org)>, Building Permission Dept <[bp@punecorporation.org](mailto:bp@punecorporation.org)>, City Engineer <[cityengineer@punecorporation.org](mailto:cityengineer@punecorporation.org)>

----- Forwarded message -----

From: **Anil Mehta** <[anil.capt@gmail.com](mailto:anil.capt@gmail.com)>

Date: Fri, Jun 7, 2024 at 4:28 PM

Subject: Serious concern over the excessive noise and dust due to construction activity for Kohinoor Business Tower, Pan card Club Road, Baner, Pune

To: <[aundhbaner@punecorporation.org](mailto:aundhbaner@punecorporation.org)>, <[info@punecorporation.org](mailto:info@punecorporation.org)>, <[prashant.waghmare@punecorporation.org](mailto:prashant.waghmare@punecorporation.org)>, <[rajendra.muthe@punecorporation.org](mailto:rajendra.muthe@punecorporation.org)>, <[rraut@punecorporation.org](mailto:rraut@punecorporation.org)>, <[ydeshmukh@punecorporation.org](mailto:ydeshmukh@punecorporation.org)>, <[mco@punecorporation.org](mailto:mco@punecorporation.org)> <[mco@punecorporation.org](mailto:mco@punecorporation.org)>

Dear Sirs,

I am a resident of Supreme Pallacio co-operative Hsg Society , Pancard club Road, Baner. I am writing to bring to your attention a pressing issue regarding the ongoing construction activities by Kohinoor group taking place in the adjacent plot of our society. The builders working on the site have been causing considerable disturbances in the form of noise and dust, which have been greatly impacting my daily life and well-being. This constant disturbance has made it difficult for us to concentrate on our work or relax at home.

We have already sent mails to the builders both on individual basis as well as by the society to the builder. I am attaching the letter sent by the society to the builder. The trail mail has the letter sent to the builder which other residents have also sent. The trail mail also has photographs of noise level which far exceeds the permissible norm in residential area. However, till now no action has been taken to mitigate or reduce the same.

I kindly request the relevant authorities to take immediate action to address this issue and ensure that the builders adhere to regulations regarding noise levels and dust control. It is imperative that measures are put in place to minimize the impact of their activities on the surrounding residents, including myself.

I would greatly appreciate your prompt attention to this matter and look forward to a timely resolution that will improve the quality of life for all those affected by the construction work.

540

Thank you for your understanding and assistance.

Capt. Anil Mehta  
Supreme Pallacio  
Baner  
PUNE 411045.

----- Forwarded message -----

To,  
The Director,  
Kohinoor Group,  
Pune  
Dt : 03-Jun-2024

Dear Mr Krishna Kumar Goyal,

I hope this letter finds you well. I am a resident of Supreme Pallacio Co-operative Housing Society and am writing to bring to your attention a pressing concern regarding the ongoing construction project at Kohinoor Business Tower, Baner, Pune. While I understand the necessity of your project and appreciate the progress being made, there are some significant issues that have arisen which demand immediate attention.

Firstly, the noise generated by the construction activities has become excessive and disruptive to the surrounding community. The continuous loud sound has affected our quality of life. Furthermore, the prolonged exposure to such noise can have adverse effects on health and well-being. I am adding the screenshot of the sound levels measured at different times.

Secondly, the accumulation of dust particles in the air and on nearby properties has become a cause for concern. Not only is it unsightly, but it also poses potential health risks to those living in close proximity to the construction site. The dust particles can exacerbate respiratory problems and allergies, particularly among vulnerable individuals such as children and the elderly.

Given the gravity of these issues, I urge you to take immediate action to address them. Here are some steps that can be taken to mitigate the impact:

1. **Implement Noise Reduction Measures:** Explore ways to minimize noise levels during construction, such as using quieter equipment and installing sound barriers around the site.
2. **Dust Control Measures:** Implement effective dust control measures, including regularly watering down the site, covering materials that generate dust, and installing dust barriers

541

where necessary.

3. **Community Engagement:** Keep the local community informed about the measures being taken to mitigate noise and dust pollution. Open communication and transparency can help alleviate concerns and foster goodwill among residents.
4. **Compliance with Regulations:** Ensure that the construction activities comply with all relevant noise and environmental regulations set forth by local authorities.

It is imperative that these issues are addressed promptly to minimize further disruption and ensure the well-being of the community. I trust that you will take this matter seriously and take the necessary steps to rectify the situation.

I would appreciate it if you could provide us with an update on the actions taken to mitigate noise and dust pollution within the next 2 days. Our society manager has already raised these concerns to Mr. Sandip Fatangare, Assistant Manager, KBT- Baner; however has not received proper revert on the action plans as yet.

Thank you for your attention to this matter.

Sincerely,

Purva Gaur / Neeraj Gaur

**542**



महापालिका सहाय्यक आयुक्त  
औध - बाणेर क्षेत्रीय कार्यालय  
पुणे महानगरपालिका  
जाचक क्र. 9624  
दिनांक 01/08/24

32

प्रति,  
कृष्णकुमार गोयल एन्डुप्रायजेस  
कोहिनूर बिजनेस हॉब,र,  
लक्ष्मण पार्क, पॅनकार्ड मलब रोड,  
बाणेर, पुणे ४११०४५

नोटीस

Annexure R3-II

विषय :- सार्वजनिक रस्त्यावर बांधकामाच्या खोदकामाची माती/बाळू टाकून रस्ता खराब केले बाबत..  
संदर्भ :- दि. २८/०५/२०२४ रोजी मा. अति. महापालिका आयुक्त यांची बाणेर भागातील पाहणी नुसार.

उपरोक्त विषयानुसार दि. २८/०५/२०२४ रोजी मा. अति. महापालिका आयुक्त यांनी पॅनकार्ड रोड बाणेर येथील रस्त्याची पाहणी केली असता आपल्या कोहिनूर बाणेर पॅनकार्ड रोड बाणेर येथील बांधकाम साईड मधून खोदकाम करून निघालेला राडारोडा व माती ट्रक मधून वाहतूक करताना आपल्या मिळकतीच्या बाहेरील सार्वजनिक रस्त्यावर पडत असून व सार्वजनिक रस्ता खराब होऊन अपघात होण्याची शक्यता नाकारता येत नाही तसेच आरोग्य विघातक परिस्थिती निर्माण झाल्याबद्दल नाराजी व्यक्त केली आहे. तसेच आपणावर प्रशासकीय दंडात्मक कारवाई करण्याचे आदेश देण्यात आले होते यानुसार आपल्या प्रकल्पावरील अभियंता श्री. संदिप फटांगरे यांना प्रत्यक्ष भेटून सार्वजनिक रस्त्याची दैनंदिन स्वच्छता करून दंड भरण्यास कळविले होते. परंतु अभियंता श्री. संदिप फटांगरे यांनी आज दंड भरणार आहे असे मौखिक कळवून देखील दि. ०७/०६/२०२४ पर्यंत कोणताही प्रशासकीय दंड भरला नाही. तसेच सार्वजनिक रस्त्याची स्वच्छता करून घेतली नाही. अभियंता श्री. संदिप फटांगरे यांना त्यांच्या संपर्क नंबर ९९६०८४८३५० यावर वारंवार सूचना देऊन देखील त्यांचे मार्फत योग्य तो प्रतिसाद दिला जात नसल्याचे निदर्शनास आले आहे.

तरी सार्वजनिक रस्ता खराब करून अस्वच्छता करणे व आरोग्य विघातक परिस्थिती निर्माण करणे व सार्वजनिक मालमत्तेचे नुकसान करणे याबाबत आपणा विरुद्ध महाराष्ट्र महानगरपालिका अधिनियम १९४९ अन्वये आपणांस रक्कम रुपये १,००,०००/- (अक्षरी - १ लाख रुपये) प्रशासकीय दंड करण्यात येत आहे. सदर शुल्काची रक्कम नोटीस मिळालेपासून दोन (२) दिवसांच्या आत औध - बाणेर क्षेत्रीय कार्यालय आरोग्य विभाग येथे जमा करावी. आपणांस नेमून दिलेल्या मुदतीत प्रशासकीय रक्कम न जमा केल्यास आपणा विरुद्ध महाराष्ट्र महापालिका अधिनियम १९४९ नुसार पुढील योग्य ती कायदेशीर कार्यवाही करण्यात येईल याची नोंद घ्यावी.

कळावे,

पुणे महानगरपालिका  
बांधकाम विकास विभाग ज्ञान क्र. ३  
महानगरपालिका  
पुणे महानगरपालिका-ज्ञान क्र. ३/११६२  
दि. १०/०६/२०२४

67  
11-6-24

(गिरीश दापकेकर)

महापालिका सहाय्यक आयुक्त  
औध - बाणेर क्षेत्रीय कार्यालय  
पुणे महानगरपालिका

प्रत माहितीस्तव :- १) मा. कार्यकारी अभियंता, बांधकाम विकास विभाग, पुणे महानगरपालिका. 3

**Municipal Assistant Commissioner**  
Aundh – Baner Ward Office  
Pune Municipal Corporation  
Outward No. 1825  
Date: 07/06/2024

**Notice**

To,  
Krishnakumar Goyal Enterprises  
Kohinoor Business Tower,  
Lakshman Park, Pancard Club Road,  
Baner, Pune 411045

**Regarding.....**

**Subject:** Regarding the road being damaged by dumping construction excavation soil/sand on a public road....

**Reference:** Dated 28/05/2024 according to the inspection of Baner area by the Hon'ble Additional Municipal Commissioner.

As per the above subject, on 28/05/2024, Hon'ble Additional Municipal Commissioner inspected the road at PAN Card Road Baner while transporting the excavated soil and soil from the construction site at Kohinoor Baner Pan Card Road Baner in a truck the possibility of an accident occurring due to the public road outside your property being damaged cannot be ruled out they have also expressed displeasure over the health-threatening situation that has arisen. Also, an order was issued to take administrative penalty action against you, and accordingly, you had to personally meet the engineer on your project, Mr. Sandeep Fatangare, and inform him to clean the public road daily and pay the fine. But despite Engineer Mr. Sandeep Fatangare verbally informing that he will pay the fine today, no administrative fine has been paid till 07/06/2024. Also, the public road has not been cleaned. It has been observed that despite repeated instructions to Engineer Mr. Sandeep Phatangre on his contact number 9960848350, no proper response has been given.

However, by damaging public roads, creating unsanitary conditions, creating health hazards, and damaging public property in this regard, an administrative fine of Rs. 1,00,000/- (In words of rupees one lakh only) is being imposed on you under the Maharashtra Municipal Corporation Act, 1949. The said fee amount should be deposited at the Aundh-Baner Regional Office, Health Department within two (2) days of receipt of the notice. Please note that if you do not deposit the administrative amount within the allotted time, appropriate legal action will be taken against you as per the Maharashtra Municipal Corporation Act, 1949.

to Know

*Sign*

(Girish Dapakekar)  
Municipal Assistant Commissioner  
Aundh-Baner Ward Office  
Pune Municipal Corporation

Copy information:- 1) Hon'ble Executive Engineer, Construction Development Department, Pune Municipal Corporation



545

कार्यकारी अभियंता कार्यालय  
बांधकाम विकास विभाग, झोन क्र. ३  
स्वातंत्र्यवीर सावरकर भवन  
पुणे महानगरपालिका  
जा.क्र. : ८९३/१४२८  
दिनांक : १४/०६/२०२४

सूचना

(महाराष्ट्र महानगरपालिका अधिनियम चे कलम २६७(१) अन्वये, व महाराष्ट्र प्रादेशिक व नगररचना अधिनियम १९६६ चे कलम ५४ अन्वये)

प्रति,

- १) विकसक, अॅडव्हिक रिअल इस्टेट एल.एल.पी.तर्फे  
यलोस्टोन स्कॉयक्रापर एल.एल.पी.तर्फे  
अधिकृत भागीदार श्री.विनित के.गोयल  
पत्ता :- ए-१०२, आय.सी.सी. ट्रेड टॉवर,  
सेनापती बापट रोड, पुणे - ४११०१६.
- २) ला.आर्कि. श्री. विश्वास कुलकर्णी  
पत्ता :- ७३/२/१, भक्ती मार्ग, लॉ कॉलेज रोड,  
एरंडवणा, पुणे - ४११००४.

Annexure R3-III

ज्याअर्थी आपण पुणे, पेट बाणेर स.नं. २९१/१, २९१/२, २९१/३ येथे तुम्ही अगर तुमच्या देखरेखीखाली इमारतीचे बांधकाम सुरु केले आहे. ज्याअर्थी सदरच्या अधिनियमातील तरतुदी अन्वये मा. महापालिका आयुक्त यांनी आम्हाला महाराष्ट्र महानगरपालिका अधिनियम चे कलम २६७ व महाराष्ट्र प्रादेशिक व नगररचना अधिनियम १९६६ चे कलम ५४ संबंधीचे अधिकार दिले आहेत. त्याअर्थी आपणास या नोटीशीने कळविण्यात येते की, ही नोटीस मिळाल्यावर ताबडतोब सदरचे चालू बांधकाम बंद करण्यात यावे. सदरचे बांधकाम तसेच तुमच्याकडून अगर तुमच्या देखरेखीखाली चालू ठेवण्यात आले तर वर नमूद करण्यात आलेल्या अधिनियमातील तरतूदीनुसार व आम्हांस प्राप्त असलेल्या अधिकारान्वये काम करणाऱ्या इसमास पोलीस अधिकाऱ्यांच्या मदतीने घालविले जाईल व त्याप्रित्यर्थ होणारा खर्च तुमच्याकडून वसूल केला जाईल.

बाणेर स.नं. २९१/१, २९१/२, २९१/३ येथे संमतीपत्र क्र. सीसी/२३९२/२२ दि.९/१२/२०२२ अन्वये बांधकाम परवानगी मान्य आहे. या ठिकाणी बांधकामासाठी खोदाई करीत असताना ध्वनी प्रदुषण व वायू प्रदुषणाचे अनुषंगाने कोणतीही उपाययोजना केलेली नाही. तसेच सदर ठिकाणी सुरु असलेल्या खोदकामामधून निघालेला राडारोडा व माती ही वाहतूक करताना सार्वजनिक रस्त्यावर पडत आहे. त्यामुळे सदर रस्ता खराब व निसरडा होऊन आरोग्य विघातक परिस्थिती निर्माण झालेली आहे. त्यामुळे अपघात होण्याची शक्यता नाकारता येत नाही.

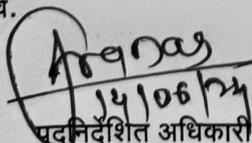
महाराष्ट्र महानगरपालिका अधिनियम चे "कलम ४३३(क) अनुसार या अधिनियमात अन्यथा तरतूद करण्यात आली असेल त्या व्यक्तिरिक्त पदनिर्देशित अधिकाऱ्याने काढलेली नोटीस, काढलेला कोणताही आदेश किंवा दिलेला कोणताही निदेश, यांना कोणत्याही दाव्यामध्ये किंवा इतर कायदेशीर कार्यवाहीमध्ये हरकत घेता येणार नाही" याची नोंद घ्यावी.

सबब, महाराष्ट्र महानगरपालिका अधिनियमचे कलम क्र. २६७(१) / महाराष्ट्र प्रादेशिक व नगररचना अधिनियम १९६६ चे कलम क्र. ५४ नुसार संमतीपत्र क्र. सीसी/२३९२/२२ दि.९/१२/२०२२ मधील अटीचे व महत्वाच्या सूचनांचे तसेच युडीसीपीआर-२०२० मधील अपॅडिक्स 'सी' (सी-८.१.२, सी-८.३) चे उल्लंघन झाल्याचे निदर्शनास आले आहे. सदर बाब गंभीर स्वरूपाची आहे.

सबब, बाणेर स.नं. २९१/१, २९१/२, २९१/३ या मिळकतीवर चालू असलेले बांधकाम ही नोटीस मिळताच ताबडतोब थांबविण्यात यावे.

जागेवरील बांधकामाची आजची स्थिती :- बेसमेंट खोदाईचे काम सुरु आहे.

कळावे.

  
पदनिर्देशित अधिकारी तथा  
कनिष्ठ अभियंता  
बांधकाम विकास विभाग, झोन क्र. ३  
पुणे महानगरपालिका

  
पदनिर्देशित अधिकारी तथा  
उप अभियंता  
बांधकाम विकास विभाग, झोन क्र. ३  
पुणे महानगरपालिका

**Executive Engineer Office**

Construction Development Department, Zone No. 3  
Swatantryaveer Sawarkar Bhavan  
Pune Municipal Corporation  
Outward No. BP 3/1428  
Date: 14/06/2024

**Notice**

(Under Section 267(1) of the Maharashtra Municipal Corporation Act, and Section 54 of the Maharashtra Regional and Town Planning Act, 1966)

To,

- 1) **Developer, Advik Real Estate LLP through  
Yellowstone Skyscraper LLP through  
Authorized Partner Mr. Vineet K. Goyal**  
Address:- A-102, I.C.C. Trade Tower,  
Senapati Bapat Road, Pune – 411016.
- 2) **Lic. Arch. Mr. Vishwas Kulkarni**  
Address: 73/2/1, Bhakti Marg, Law College Road,  
Erandwane, Pune – 411004.

Whereas you have started the construction of a building at Peth Baner, Pune, S. No. 291/1, 291/2, 291/3 by you or under your supervision. Whereas, under the provisions of the said Act, the Hon'ble Municipal Commissioner has given us powers under Section 267 of the Maharashtra Municipal Corporation Act and Section 54 of the Maharashtra Regional and Town Planning Act, 1966. Therefore, you are hereby informed that upon receipt of this notice, the ongoing construction work should be stopped immediately. The said construction, if continued by you or under your supervision, will be carried out in accordance with the provisions of the above-mentioned Act and with the assistance of the ISMAS Police Officers acting under the powers vested in us and the expenses incurred in this regard will be recovered from you.

Baner S. No. 291/1, 291/2, 291/3 Construction permission is accepted under Consent Letter No. CC/2392/22 dated 09/12/2022. No measures have been taken to address noise and air pollution while excavation for construction was being carried out at this location. Also, debris and soil from the ongoing excavation work at this location are falling onto public roads during transportation. As a result, the existing road has become poor and slippery, creating a health hazard. Therefore, the possibility of an accident cannot be ruled out.

Notice issued by a designated officer under section 433(a) of the Maharashtra Municipal Corporation Act, except as otherwise provided in this Act, It should be noted that "no order passed or any direction given shall be binding on any suit or other legal proceeding."

Plea, Section No. 267(1) of the Maharashtra Municipal Corporation Act / Section No. 54 of the Maharashtra Regional and Town Planning Act, 1966, in accordance with the conditions and important instructions contained in the Consent Letter No. CC/2392/22 dated 09/12/2022 It has also been observed that Appendix 'C' (C- 8.1.2, C- 8.3) of UDCPR 2020 has been violated. This matter is serious in nature.

Plea, Baner, S. No. 291/1, 291/2, 291/3 The ongoing construction on the property should be stopped immediately upon receipt of this notice.

Current status of construction on site - Basement excavation work is underway.

to Know

*Sign*

*Sign*

Designated Officer and  
Junior Engineer  
Construction Development Department, Zone No. 3,  
Pune Municipal Corporation

Designated Officer and  
Deputy Engineer  
Construction Development Department, Zone No. 3,  
Pune Municipal Corporation

547

Annexure R3-IV



 GPS Map Camera



**Pune, Maharashtra, India** 

Late Babanrao Shripati Dhankude Road, Baner, Pune,  
Maharashtra 411045, India

Lat 18.559139, Long 73.782595

Monday, 17/11/2025 12:56 PM GMT+05:30

Note : Captured by GPS Map Camera

548



 GPS Map Camera

**Pune, Maharashtra, India** 

Late Babanrao Shripati Dhankude Road, Baner, Pune,  
Maharashtra 411045, India

Lat 18.559083, Long 73.783052

Monday, 17/11/2025 12:57 PM GMT+05:30

Note : Captured by GPS Map Camera





GPS Map Camera

Pune, Maharashtra, India 

Late Babanrao Shripati Dhankude Road, Baner, Pune,  
Maharashtra 411045, India

Lat 18.559033, Long 73.782668

Monday, 17/11/2025 12:45 PM GMT+05:30

Note : Captured by GPS Map Camera





GPS Map Camera

Pune, Maharashtra, India 

Late Babanrao Shripati Dhankude Road, Baner, Pune,  
Maharashtra 411045, India

Lat 18.559033, Long 73.782668

Monday, 17/11/2025 12:45 PM GMT+05:30

Note : Captured by GPS Map Camera

